

# GOVERNMENT RESOLUTIONS

Sl. No.	Date	Subject	Name of the Mover	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	24-10-2008	“(i) In pursuance of sub-section(2) of section 8 of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.78/2008-Customs dated 13 <sup>th</sup> June, 2008 [G.S.R.457(E) dated the 13 <sup>th</sup> June, 2008] which seeks to amend the Second Schedule to the Customs Tariff Act, so as to increase export duty leviable on iron ores, all sorts, falling under Heading No.11 of the said Second Schedule to the Customs Tariff Act, 1975) from Rs.300 per tonne to 20% <i>ad valorem</i> .’	Shri Pawan Kumar Bansal	1	0-14	Adopted.

(ii) In pursuance of sub-section(2) of section 3 of the Central Excise Tariff Act, 1985, this House hereby approves of Notification No.39/2008-Central Excise, dated the 13<sup>th</sup> June, 2008 [G.S.R.460(E), dated the 13<sup>th</sup> June, 2008] which seeks to amend the First Schedule to the Central Excise Tariff Act so as to increase basic duty of excise leviable on motor vehicles and motor cars falling under tariff item Nos.8702 10 11, 8702 10 12, 8702 10 19, 8702 90 11, 8702 90 12, 8702 90 19, 8703 23 10, 8703 23 91, 8703 23 92, 8703 23 99, 8703 24 10, 8703 24 91, 8703 24 92, 8703 24 99, 8703 32 10, 8703 32 91, 8703 32 92, 8703 32 99, 8703 33 10, 8703 33 91, 8703 33 92, 8703 33 99 and 8703 90 90 of the said First Schedule from '24%' *ad valorem* to '24% *ad valorem* + Rs.20,000 per unit'.

2.	23.12.2008	“That this House approves the recommendations contained in Paras 49, 50, 51, 52, 53, 54, 55 and 56 of the Ninth Report of the Railway Convention Committee (2004) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was laid on the Table of the Rajya Sabha on the 22 <sup>nd</sup> October, 2008”.	Shri Lalu Prasad	—	0-02	Adopted.
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